

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2006
ANSWERED ON:08.03.2013
DISCRIMINATION AGAINST INDIAN PRODUCTS IN DUTY FREE SHOPS
Agarwal Shri Rajendra

Will the Minister of FINANCE be pleased to state:

- (a) the item-wise details of Indian products being sold in duty free shops at airports across the country;
- (b) whether discrimination has been noticed/reported with Indian products in such duty free shops;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government to create equal opportunities for Indian as well as foreign products in duty free shops?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

- (a) The details of Indian products sold through duty free shops are at Annexure 'A'.
- (b) and (c) Representations have been received from trade bodies (Associated Chambers of Commerce and Industry of India, Federation of Indian Chambers of Commerce and Industry) requesting that goods manufactured/made in India be allowed to be sold through duty free shops located both in arrival and departure area of Customs (international airports).
- (d) Specified Indian products are exempted from the duty of excise under Notification no.145/89-CE dated 19.05.1989 as amended, when brought for sale into duty free shops in the arrival halls at the customs airports from the factories of their manufacture situated in India, in foreign currency, to passengers arriving from abroad, subject to conditions laid down in the said notification. The details of specified products permitted to be so cleared are given in the Annexure. Duty paid goods are also being sold through Duty Free Shops. The issue of expanding the list of indigenously manufactured items allowed to be sold through duty free shops located in arrival and departure sides without payment of duty of excise is being examined by the Ministry.